

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 214 of 1997
O.A. 0101 of 1997

Date of Order : 05.01.2004.

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member

GOUTAM DAS AND ORS.

VS.

- 1) Union of India service through the Secretary, Ministry of Communication, Deptt. of Telecommunication, Sanchar Bhawan, New Delhi.
- 2) The Chief General Manager, Calcutta Telephones, ~~Suburban Park Road, Howrah~~ Telephone Bhawan, Calcutta-01.
- 3) The Area Manager, Howrah, Calcutta Telephones, 64, Suburban Park Road, Howrah-6.
- 4) The Divisional Engineer, Howrah South, Calcutta Telephones, 4, Dr. P. K. Banerjee Road, Howrah-1.

For the Applicant : Mr. S.K. Ghosh, counsel

For the Respondents : Ms. U. Sanyal, counsel

O R D E R

On consent of 1d. counsel for both the parties, this matter is being taken up for hearing today.

2. Heard Mr. S.K. Ghosh, 1d. counsel for the applicant and Ms. U. Sanyal, 1d. counsel for the ~~official~~ respondents.
3. Mr. Ghosh, 1d. counsel for the applicant prays to withdraw this case, with liberty to approach the appropriate forum for redressal of the grievances of the applicants, since the applicants are presently working under B.S.N.L. as Group-'D' employees and no notification has been issued by the appropriate authority bringing B.S.N.L. under the jurisdiction of the Tribunal till date. 1d. counsel for the respondents has no objection to the above prayer made by the 1d. counsel for the applicant. The M.A. and O.A. are accordingly dismissed as withdrawn.
4. However, since this Tribunal has no jurisdiction to entertain the present M.A. and O.A., the applicants are at liberty to approach the appropriate forum for redressal of their grievances in accordance with law. No order as to costs.


MEMBER (J)